

STATE Vs. Sehzaad
FIR No. 276/21
PS Gandhi Nagar

09.09.2021

Present Ld. APP for the State.

Sh Kushagra Ld LAC for applicant / accused.

An application U/Sec. 437 Cr.P.C. for the release of the accused Sehzaad is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

- 1 that the accused is in custody for more than two months;
 - 2 that, the case property has already been recovered;
 - 3 that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial.
- Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/09.09.2021

STATE Vs. Sehzaad
FIR No. 277/21
PS Gandhi Nagar

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Sh Kushagra Ld LAC for applicant / accused.

An application U/Sec. 437 Cr.P.C. for the release of the accused Sehzaad is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in custody for more than two months;
 2. that, the case property has already been recovered;
 3. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial.
- Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/09.09.2021

FIR No. 153/19
PS Mayur vihar
State vs. Toshin Malik

09.09.2021

Present : Ld. APP for the State.

Sh. Satwant Singh, Ld. Counsel for applicant/accused.

This is an application for releasing the accused on personal bond.

Heard.

In the present case, the accused was granted bail vide order dated 22.07.2021 on furnishing PB in the sum of Rs. 10000/- with one local surety in the like amount. It is submitted by Ld. Counsel for applicant / accused that he is unable to furnish surety.

I have got the address of the accused verified from the IO. Same is verified. Considering that accused is in custody for the last 18 days even after he has been directed to be released on bail only because he has been unable to furnish a surety and that his address is also verified, the present application is allowed. Hence, accused is directed to be released on furnishing PB of Rs. 10,000/-.

Copy of this order be given dasti.


(ANSHUL MEHTA)

MM (East)/KKD/Delhi/09.09.2021

FIR No. 167/19
PS Mayur vihar
State vs. Toshin Malik

09.09.2021

Present : Ld. APP for the State.

Sh. Satwant Singh, Ld. Counsel for applicant/accused.

This is an application for releasing the accused on personal bond.

Heard.

In the present case, the accused was granted bail vide order dated 22.07.2021 on furnishing PB in the sum of Rs. 10000/- with one local surety in the like amount. It is submitted by Ld. Counsel for applicant / accused that he is unable to furnish surety.

I have got the address of the accused verified from the IO. Same is verified. Considering that accused is in custody for the last 18 days even after he has been directed to be released on bail only because he has been unable to furnish a surety and that his address is also verified, the present application is allowed. Hence, accused is directed to be released on furnishing PB of Rs. 10,000/-.

Copy of this order be given dasti.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/09.09.2021

STATE Vs. Sanjay @ Jhilmil
state vs. Rajesh @ Sonu
eFIR No. 016717/20
PS Gandhi Nagar

09.09.2021

Present : Ld. APP for the State.

Sh CB Garg. Ld. Counsel for the applicants.

An application U/Sec. 437 Cr.P.C. for the release of the accused persons namely Sanjay @ Jhilmil and Rajesh @ Sonu is moved by their Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in custody for the last 15 days;
 2. that the accused was not arrested at the spot;
 3. that all the co accused persons have also been arrested;
 4. that the case property has already been recovered;
 5. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial.
- Hence, the application in hands stands allowed.

The above said accused persons are directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused persons be released after verification of his address by the IO. It is further directed that the accused persons shall not tamper with or try to influence the prosecution witnesses in any manner after his release. Copy of the order be given dasti on request.

Application is disposed off accordingly

(ANSHUL MEHTA)
MM (East) KKD Delhi 09.09.2021